

Centralised Agency to Scrutinise and Regulate Adoption of Children by Foreigners

1810. SHRI G. NARSIMHA REDDY: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that the Indian Council of Child Welfare have been urging upon the Government since 1974 to have a centralised agency to scrutinise and regulate the application for adoption of children by foreigners; and

(b) how many organisations, both foreign and Indian, are now operating in the country for helping foreigners to adopt Indian children?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) No, Sir. But ICCW have advocated co-ordination of 'adoption' activities in different areas of the country.

(b) There is no law in our country for adoption of Indian children by foreigners. However, foreigners can apply to competent courts for guardianship of Indian minors under the provisions of guardians and Wards Act, 1890. As these are civil proceedings in courts between private parties, Government does not have information about all the organisations that may be appearing in courts on behalf of foreigners.

Visit to Bangladesh President

1812. SHRI AMAR ROYPRADHAN :
SHRI SANAT KUMAR MAN-
DAL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Lt. General H. M. Ershad President of Bangladesh visited India recently to have a discussion with our Prime Minister and other leaders on bilateral issues like the Farakka Water; and

(b) if so, the outcome of the discussions?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM): (a) Lt. General H. M. Ershad, Chief Martial Law Administrator and President of the Council of Ministers of the Government of Bangladesh, paid a two day visit to India on the 6th and 7th October, 1982, at the invitation of the Prime Minister.

(b) The results of discussions held during the visit have been fully covered in the Statement made by the Minister of External Affairs in the House on the 11th October, 1982. The agreements concluded during the Visit on the Establishment of the Joint Economic Commission and the Terms of Lease in Perpetuity of the Tin Bigha Area, the Memorandum of Understanding on Ganga Waters as well as the Joint Communique issued at the end of the recent visit have also been placed on the Table of the House.

जखीरा में न्यू रोहतक रोड पर एक उपरिपुल का निर्माण

1813. श्री सज्जन कुमार : क्या नौवहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार का विचार जखीरा में न्यू रोहतक रोड पर एक उपरिपुल बनाने का था; और

(ख) यदि हां, तो इस संबंध में सरकार ने क्या निर्णय किया है और किस तारीख तक इस उपरिपुल का निर्माण शुरू किए जाने की संभावना है ?

नौवहन और परिवहन मंत्रालय में राज्य मंत्री (श्री सीता राम केशरी) : (क) और (ख). जी, हां। दिल्ली नगर निगम के अनुसार प्रस्ताव अभी भी प्रारम्भिक चरण में है और इसलिए अभी पुल पर काम प्रारम्भ करने के समय के बारे में बताना सम्भव नहीं है।